

ITEM NO.8 Court 3 (Video Conferencing) SECTION IV-A
(Part-heard)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8733-8734/2018

ENGINEERING ANALYSIS CENTRE OF EXCELLENCE
PRIVATE LIMITED

Appellant(s)

VERSUS

THE COMMISSIONER OF INCOME TAX & ANR.

Respondent(s)

WITH

C.A. No. 10114/2013 (IV-A)

C.A. No. 10112-10113/2013 (IV-A)

C.A. No. 10106/2013 (IV-A)

C.A. No. 10115-10117/2013 (IV-A)

C.A. No. 10103/2013 (IV-A)

C.A. No. 10104/2013 (IV-A)

C.A. No. 6386-6387/2016 (XIV-A)

C.A. No. 10098-10102/2013 (IV-A)

C.A. No. 10758/2017 (XIV-A)

C.A. No. 8735-8736/2018 (IV-A)

C.A. No. 8737-8941/2018 (IV-A)

C.A. No. 8942-8947/2018 (IV-A)

C.A. No. 8950-8953/2018 (IV-A)

C.A. No. 8948-8949/2018 (IV-A)

C.A. No. 4420/2012 (IV-A)

C.A. No. 8954-8955/2018 (IV-A)

C.A. No. 8956/2018 (IV-A)

C.A. No. 8957/2018 (IV-A)

C.A. No. 8959/2018 (IV-A)

C.A. No. 8962/2018 (IV-A)
C.A. No. 8958/2018 (IV-A)
C.A. No. 4629/2014 (IV-A)
C.A. No. 4631/2014 (IV-A)
C.A. No. 4630/2014 (IV-A)
C.A. No. 10105/2013 (IV-A)
C.A. No. 7852/2012 (IV-A)
(FOR AMENDMENT IN CAUSE TITLE ON IA 115452/2020)
C.A. No. 4634/2014 (IV-A)
C.A. No. 8974-8975/2018 (IV-A)
C.A. No. 8966/2018 (IV-A)
C.A. No. 8973/2018 (IV-A)
C.A. No. 8963/2018 (IV-A)
C.A. No. 8965/2018 (IV-A)
C.A. No. 8972/2018 (IV-A)
C.A. No. 8961/2018 (IV-A)
C.A. No. 8969/2018 (IV-A)
C.A. No. 8960/2018 (IV-A)
C.A. No. 8971/2018 (IV-A)
C.A. No. 8970/2018 (IV-A)
C.A. No. 8964/2018 (IV-A)
C.A. No. 8967/2018 (IV-A)
C.A. No. 8968/2018 (IV-A)
C.A. No. 1403/2013 (IV-A)
C.A. No. 1412/2013 (IV-A)
C.A. No. 1416-1418/2013 (IV-A)
C.A. No. 1421/2013 (IV-A)

C.A. No. 1415/2013 (IV-A)
C.A. No. 1414/2013 (IV-A)
C.A. No. 1413/2013 (IV-A)
C.A. No. 1407/2013 (IV-A)
C.A. No. 1406/2013 (IV-A)
C.A. No. 1408/2013 (IV-A)
C.A. No. 8990/2018 (XIV-A)
C.A. No. 1405/2013 (IV-A)
C.A. No. 1410/2013 (IV-A)
C.A. No. 1409/2013 (IV-A)
C.A. No. 1419/2013 (IV-A)
C.A. No. 1411/2013 (IV-A)
C.A. No. 1420/2013 (IV-A)
C.A. No. 1404/2013 (IV-A)
C.A. No. 2304/2013 (IV-A)
C.A. No. 2305/2013 (IV-A)
C.A. No. 2306/2013 (IV-A)
C.A. No. 2307-2308/2013 (IV-A)
C.A. No. 4666-4667/2013 (IV-A)
C.A. No. 6764/2013 (IV-A)
C.A. No. 8976/2018 (IV-A)
C.A. No. 8977-8988/2018 (IV-A)
SLP(C) No. 28867/2016 (XIV)
SLP(C) No. 28868/2016 (XIV)
C.A. No. 10673/2016 (XIV-A)
SLP(C) No. 29571/2016 (XIV)
C.A. No. 10674/2016 (XIV-A)

SLP(C) No. 36782/2016 (XIV)

SLP (C) No. 37580/2016 (XIV)

C.A. No. 3402/2017 (IV-A)

C.A. No. 4419/2012 (IV-A)

C.A. No. 10097/2013 (IV-A)

C.A. No. 9486/2017 (XIV-A)

C.A. No. 8711/2018 (XIV-A)

C.A. No. 8722/2018 (XIV-A)

C.A. No. 8725/2018 (XIV-A)

C.A. No. 8724/2018 (XIV-A)

C.A. No. 9551/2018 (XIV-A)

SLP(C) No. 450/2019 (XIV)

C.A. No. 2006/2019 (IV-A)

IA No. 124352/2019 - CONDONATION OF DELAY IN FILING)

SLP(C) No. 6736/2020 (XIV)

(IA No.37514/2020-CONDONATION OF DELAY IN FILING)

Date : 18-02-2021 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE B.R. GAVAI**

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UPON hearing the counsel the Court made the following
O R D E R

Heard the arguments of Mr. Arvind Datar, learned senior counsel, Mr. S. Ganesh, learned senior counsel, Mr. Ajay Vohra, learned senior counsel, Mr. Preetesh Kapur, learned senior counsel, Mr. Balbir Singh, learned ASG and Mr. Sachit Jolly, learned counsel appearing for the parties.

Arguments concluded.

Judgment reserved.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER